

**GOVERNMENT OF INDIA  
LAW AND JUSTICE  
LOK SABHA**

UNSTARRED QUESTION NO:6155  
ANSWERED ON:30.04.2015  
ATTESTATION BY NOTARIES  
Mani Shri Jose K.

**Will the Minister of LAW AND JUSTICE be pleased to state:**

(a) whether the Government proposes to abolish the present system of attestation of documents by Notary Public/Oath Commissioners;

(b) if so, the details thereof; and (C) if not, the other steps taken/being taken by the Government so that public do not come across any inconvenience in this regard?

**Answer**

MINISTER OF LAW & JUSTICE (SHRI D.V. SADANANDA GOWDA)

(a) Madam, No such proposal is under consideration of the Government.

(b) Does not arise.

(c) Government endeavour is to simplify administrative procedures and make governance citizen centric. One of the measures which have been adopted by it is abolition of affidavits and adoption of self-certification. All the Central Ministries/Departments have been requested to do away with the provision of affidavits and attestation wherever possible. State/UT Governments have also been requested to explore the possibility of abolishing them in a phased and time bound manner.

Subsequently, Central Ministries/Departments and States/UTs are being requested to review the requirement and to replace it with self-certification. The services in which this requirement has been abolished largely relate to birth and death certificates, admissions, Government jobs, caste and SC/ST Certificates, etc.

Till date, 27 State/UTs and 50 Central Ministries/Departments have taken action in this regard.